

ITEM NO.50

COURT NO.6

SECTION XVIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s) (Civil) No(s). 3/2015

SMT. (DR) RASHMI RHAINA

Petitioner(s)

VERSUS

DR. VIKRAM SHARMA

Respondent(s)

(with appln. (s) for stay and office report)

WITH

SLP(Cr1) No. 4823/2015

(WITH appln. for exemption from filing c/c of the impugned Judgment and exemption from filing O.T. and permission to place addl. documents on record)

SLP(Cr1) No. 5980/2015

(With appln. for exemption from filing O.T. and permission to place addl. documents on record and Office Report)

Date : 28/04/2017 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MRS. JUSTICE R. BANUMATHI

Counsel for the
parties

Mr. Vikas Singh, Sr. Adv.
Mr. Shri Venkatesh, Adv.
Mr. Varun Singh, Adv.
Ms. Aditi Mohapatra, Adv.
Ms. Deepankar Kalra, Adv.
Mr. Kapesh Sethi, Adv.
Mr. Lakshmi Raman Singh, Adv.

Mr. Akshat Shrivastava, Adv.
Mr. Anshuman Swamy, Adv.

Mr. Devashish Bharuka, Adv.
Ms. Jennifer Rohita Xavier, Adv.

UPON hearing counsel the Court made the following
O R D E R

Both the petitioner and the respondent are present in Court today.

It appears that the settlement can be fully worked out in August, 2017 since the ophthalmic instrument, for some peculiar

reasons, can be returned only in August, 2017.

However, the respondent-Dr. Vikram Sharma has handed over the papers of the car to his wife Dr. Rashmi Rhaina in Court today. He says that it is open to any authorised person to come to his house and take the car.

Dr. Vikas Sharma has undertaken to hand over the ophthalmic instrument on 31.08.2017, either to the petitioner-Dr. Rashmi or to a duly authorised person.

Dr. Rashmi has named Mr. Prabhat Kumar Roy, her maternal uncle, who will take the car and the ophthalmic instrument from the house of the respondent. Let it be so.

Dr. Vikas Sharma has also handed over a Demand Draft for an amount of Rs. 60,00,000/- (Rupees Sixty Lacs) to the petitioner-Dr. Rashmi in Court.

The details of the Demand Draft are as follows :-

DD No.	Drawn on	In the name of	Amount
391710	State Bank of India, Patna	Rashmi Rhaina	Rs. 60,00,000/- (Rupees Sixty Lacs)

Since the major part of the agreement has been worked out, in order to meet the ends of justice, we are of the view that the criminal proceedings in Crl. Complaint Case No. 11820 of 2014 filed before the Chief Judicial Magistrate, Dhanbad, need not be continued. Ordered accordingly and the proceedings are quashed.

List the petitions on 01.09.2017.

(Jayant Kumar Arora)
Court Master

(Renu Diwan)
Assistant Registrar